

वहीदा रहमान और श्री राजकपूर की तरफ की बकाया रकमे नीचे दिये अनुसार हैं :—

कुमारी वहीदा रहमान .	3,47,540	रुपये
श्री राज कपूर .	4,36,805	रुपये

†[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) During the last two years, a general complaint of tax evasion against Shri Dilip Kumar was received. A complaint against Miss Mumtaz was also received. There was no such allegation of tax evasion against others mentioned in the question during the period of last 2 years.

(b) Even before the receipt of the complaint against Shri Dilip Kumar, incriminating evidence about him had come into the possession of the Department as a result of a search in another case. A prosecution has been launched against Shri Dilip Kumar for making false return of income. Penalty proceedings have also been initiated. The penalty and prosecution proceedings are both pending. In the case of Miss Mumtaz, a search was made but no tax evasion was detected.

(c) A search for unearthing unaccounted money was conducted by the Income-tax Department in 1966 in the cases of Miss Waheeda Rehman and Miss Mumtaz. No unaccounted money was recovered or seized from either party. There was also a search in the case of Shri Raj Kapoor for violation of Foreign Exchange Regulation and a sum of Rs. 6.65 lakhs was seized in this search. In the case of Miss Mumtaz, the documents seized did not disclose any concealment of income. Tax arrears due from Miss Waheeda Rehman and Shri Raj Kapoor are as follows:

Miss Waheeda Rehman—Rs.	3,47,540.
Shri Raj Kapoor—Rs.	4,36,805.]

† [] English translation.

CENTRAL ASSISTANCE TO STATES

139. SARDAR RAM SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some of the Chief Ministers recently met him and held talks on the question of augmenting of Central assistance to the States;

(b) if so, the names of the State Chief Ministers representatives who held discussions with him; and

(c) what was the outcome of the discussions?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) to (c) The Chief Ministers of Maharashtra, Andhra Pradesh, Gujarat, Kerala, West Bengal and certain other States who met the Deputy Prime Minister during their visits to Delhi in the course of the last four weeks had general discussions, which included financial relationship between the Centre and the State Governments concerned.

BHAKRA POWER POOL

140. SARDAR RAM SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the Government of Punjab have approached the Union Government to exclude Delhi from Bhakra Power Pool on the ground that the Delhi Electric Supply Undertaking was indulging in profiteering while Punjab and Haryana were facing power crisis;

(b) if so, whether the request has been considered; and

(c) what decision has been taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESWAR PRASAD): (a) to (c) The Punjab Government has recently suggested to

reduce gradually the power off take by DESU from Bhakra complex and to cease it when first unit of Badarpur Thermal Plant is commissioned.

The Punjab Government has made the above suggestion in view of the shortage of power prevailing in the Punjab-Haryana area supplied by the Bhakra Nangal System, which would worsen in the coming years on account of increases in the power demand and lack of adequate new generating capacity being commissioned in the near future, particularly when DESU has adequate thermal capacity to meet its demands satisfactorily. Further, according to the Punjab Government, the partners in the Bhakra-Nangal Project are losing financially under the present day arrangement of power supply to DESU.

The matter has yet to be gone into carefully.

REGISTRATION OF CO-OPERATIVE HOUSE BUILDING SOCIETIES

141. SHRI SURAJ PRASAD: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) the names of the Cooperative House Building Societies in Delhi which are registered with the Government upto now; and

(b) whether land has been allotted to all of them and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) The information is being collected and will be laid on the Table of the Sabha.

(b) Land has already been allotted to 60 societies. The cases of 38 other societies have been finalised and their representatives have been shown demarcation of the areas in Pritampura

and Rohtak Road, where land is proposed to be allotted to them. The cases of allotment of 11 societies have been closed, because the societies failed to deposit the requisite premium. The cases of the remaining societies are also being processed, but their finalisation would depend upon land becoming available.

12 NOON

OBITUARY REFERENCE

MR. CHAIRMAN: I have to inform Members, with profound sorrow, of the passing away at Hyderabad, in the early hours of this morning, of one of our erstwhile colleagues, Shri P. N. Sapru. Son of an illustrious father, Shri Sapru imbibed in him the traditions of a great liberal, both in his personal conduct and in his approach to politics. Fortright and fearless, he spoke in this House without inhibitions. He was a relentless fighter in the cause of social justice, and did not permit age to affect his youthful spirit. As a Judge of the Allahabad High Court before his entry into the Rajya Sabha, he had made an abiding contribution to the judicial record of that Court. He was also a distinguished member of the old Council of States. By his affectionate and friendly nature, he endeared himself to everyone.

In Shri P. N. Sapru's death, we mourn the loss of a great patriot and a man of immense virtues.

I would request Members to rise in their seats and observe a minute's silence as a mark of respect to the memory of Shri P. N. Sapru.

(Hon. Members then stood in silence for one minute.)

I shall ask the Secretary to convey to the members of the bereaved family the sense of grief and profound sympathy of this House.

SHRI AKBAR ALI KHAN (Andhra Pradesh): As the body is being brought today at 3-30, may I request that as a